(b) whether it is a fact that the Government of India while granting permission to Saudi Arabia to open Consulate in Bombay in 1977 requested the Government of Saudi Arabia to give permission to open an Indian Consulate at Dahran on a reciprocal basis; and

(c) whether Government have received any representation from Indian citizens for opening of a Consulate at Dahran, if so, the action taken in this direction so far?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) As of today India has consular representatives in 25 places. These consular posts look after consular work as also shipping, trade, in labour, economic and other work, including sometimes even political work. They have also to look after the requirements of our nationals residing and working abroad. Officers have thus to be opened in places with large concentration of Indian populations. In doing so financial and other constraints are kept in view, as also the cost-effectiveness of these officer.

(b) & (c) Yes Sir; the agreement did envisage reciprocity, but there was no specific mention of Dahran at that time. The Saudi authorities have confirmed that we may open a diplomatic Missions in Riyadh, which is becoming the diplomatic, capital of Saudi Arabia, and we could also continue to have representation in Jeddah.

The Government have received representations from Indian citizens requesting that a Consulate be opened at Dahran.

Saudi Authorities who were approached feel that Dahran is not yet ripe to cater for a resident Consular corps.

Night Duty Allowance

4530. SHRI DAYA RAM SHAKYA: SHRI R. P. SARANGI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that in the years 1976 and 1977, night duty allowance was charged in favour of many of the Luggage/Parcel porters at Delhi Main Station, although they did not perform the night duty; and

(b) if so, whether any action was taken against the supervisory staff and bill clerks at fault?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes in 1976.

(b) Action is being initiated now against the delinquent staff.

इलाहाबाद रेलवे सेवा आयोग का अध्यक्ष

4531. श्री अगवाल सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे सेवा आयोग, इलाहाबाद के अध्यक्ष ने अपने दो पुत्रों को क्रमश: ट्रैफिक अप्रेंटिस और कमर्शियल अप्रेंटिस के पदों पर नियुक्त किया है ;

(ख) क्या यह भी सच है कि ऐसे ही आरोपों में, रेलवे सेवा आयोग, मुजफ्फरनगर के अध्यक्ष को 1978 में सेवा से निकाल दिया गया था ;

(ग) यदि हां, तो इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) आयोग द्वारा किये गये चयन में रेल सेवा आयोग के अध्यक्ष के दो पुत्रों को चुना गया था। जांच से पता चला है कि लिखित परीक्षा के मूल्यांकन अथवा साक्षात्कार के लिए अध्यक्ष व्यक्तिगत रूप से जिम्मेदार नहीं थे।

(ख) रेल सेवा आयोग, मुजफ्फरपुर के अध्यक्ष को सेवा से निकालने के आधार एक जैसे नहीं हैं। उन्होंने अपने हित की

घोषणा किये बिना ही प्रवरण बोर्ड के सदस्य के रूप में अपने सम्बन्धी का साक्षात्कार लिया था और सम्बन्धी चुना गया था ।

(ग) प्रश्न नहीं उठता ।

12.00 hrs.

RE: ADJOURNMENT MOTIONS ETC.

SOME HON. MEMBERS *rose.*
(Interruptions)

MR. SPEAKER: Mr. Niren Ghosh.

SHRI NIREN GHOSH (Dum Dum): What about my adjournment motion about the firing in Bihar in which two persons were killed? Even after 33 years of Congress rule Hindu chauvinism is rearing its ugly head...

MR. SPEAKER: No, Sir.

PROF. MADHU DANDAVATE (Rajapur): Sir, already the Central Government has decided to deploy the military troops as well as Central Reserve Police in Assam because of the mass satyagraha in Assam. This is a very serious matter which will escalate the problem.

Therefore, I have given an adjournment motion and I would like to know whether you are admitting it or not.

MR. SPEAKER: No; not allowed.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have seen you in your Chamber in connection with my Privilege Motion.

MR. SPEAKER: It is under my consideration.

SHRI JYOTIRMOY BOSU: I want half a minute to make my submission.

MR. SPEAKER: Let me first find out.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, when Parliament is in session, we expected to be informed—I learn for example vital and important matters through newspapers repeatedly—about the build-up of arms in Pakistan. I have given an adjournment motion on this. But, you have rejected it.

MR. SPEAKER: No, no.

श्री राजेश कुमार सिंह (फ़िरोजाबाद) : अध्यक्ष महोदय, बिहार की स्थिति बहुत भयानक हो गई है । पुलिस आन्दोलन कर रही है । आज बिहार में शान्ति और व्यवस्था नहीं है । मैंने इस बारे में एक कार्य-स्थगन प्रस्ताव दिया है ।

श्री राम विलास पासवान (हाजीपुर): माननीय सदस्य ने जो मामला उठाया है, मैं भी उसके बारे में कहना चाहता हूं । बिहार में कानून और व्यवस्था नाम की कोई चीज़ नहीं रह गई है । वहां पर नागरिकों का जीवन ख़तरे में है । बिहार के सब अख़बार इन बातों से रंगे हुए हैं । आपने इस बारे में रूल 377 के अन्तर्गत वक्तव्य स्वीकार किया है ..

अध्यक्ष महोदय : इस बारे में रूल 377 के मातहत स्टेटमेंट एलाऊ कर दिया गया है ।

श्री हरिकेश बहादुर (गोरखपुर) : मैं कई बार रिपोर्ट कर चुका हूं कि दिल्ली विश्वविद्यालय के अध्यापक हड़ताल पर हैं और अब कर्मचारी भी उसमें शामिल हो गये हैं । आप इस बारे में स्थगन प्रस्ताव को एलाऊ नहीं कर रहे हैं । आप कालिंग एटेन्शन नोटिस भी एलाऊ नहीं कर रहे हैं ।

अध्यक्ष महोदय : क्या आपने मना नहीं किया है कि कालिंग एटेन्शन नोटिस नहीं लेना है ? अगर मैं आपकी राय मानता हूं, तब भी आप एतराज़ करते हैं ।

श्री रामावतार शास्त्री (पटना) : मैंने स्थगन प्रस्ताव दिया है कि बिहार